

16

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH:
NEW DELHI

R.A.No.71/2001 in OA.No.2404/1999.

DATE OF ORDER: 19-3-2001

Between:

1. Sri S.S.Jasrotia, s/o late Shri A.S.Jasrotia,
Cleve's Colony, Dhankheti, Shillong-793 003.
2. Sri S.R.Pandy, s/o Shri Sarjoo Pandey,
3/23, East Patel Nagar,
New Delhi-110 008.
3. Sri Jose Kurian, s/o late Shri K.K.Kurian,
D-11/51, West Kidwai Nagar,
New Delhi-110 023.
4. Sri B.N.Gupta, s/o Sri C.S.Gupta,
F/A 230, Lajpatnagar, Shahibabad,
Ghaziabad.
5. Sri S.S.Mondal, s/o Shri M.L.Mondal,
D-32, Delhi Administration Flat,
Timarpur, Delhi-110 054.
6. Sri V.Nainani, s/o Shri H.D.Nainani,
Old CGO Building Annexe, 14th floor,
101, M.K.Road, Mumbai-400 020.

...Applicants/Original
Respondents Nos.3 to 8

and

1. Union of India, Through the Secretary
to the Govt. of India, M/o Urban
Affairs & Employment (Department of
Urban Development), Nirman Bhavan,
New Delhi-110 001.
2. The Secretary, Union Public Service
Commission, Shahjahan Road,
New Delhi-110 011.
3. Sri K.K.Jaswal, Q-8/2, M.S.Flats,
Sector-13, R.K.Puram, New Delhi-110 066.
4. Sri K.Keshavan, Q-5/1, M.S.Flats,
Sector-13, R.K.Puram,
New Delhi-110 066.
5. Sri S.C.Khurana, A-41/1, D.D.A.,
S.F.S.Flats, Saket, New Delhi-110 017.

... Respondents.

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CR

COUNSEL FOR THE APPLICANTS :: Mr.Nikhil Nayyar

COUNSEL FOR THE RESPONDENTS :: Mr.D.S.Mahendru
(for R1 & R2)

: Mr.G.K.Agarwal
(for R3 to R5)

CORAM:

THE HON'BLE SHRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
THE HON'BLE SRI GOVINDAN S.TAMPI, MEMBER(A)

: O R D E R :

(PER HON'BLE SRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN)

Inspite of scanning through the lengthy facts and grounds contained in the RA, which are unusually spread in nearly 30 pages, we fail to find any error apparent on the face of the record. What is highlighted in the RA is mainly about the fundamental concept as regards the meaning of the expressions, namely, 'cadre', 'joint cadre', 'common cadre' and 'service'.. These expressions are still, if we may say so with respect, not clearly understood and applied to the particular facts of ¹the case. Any error in that regard, even, if there is one, will not constitute a manifest error to recall the order.

2. The RA therefore fails and is dismissed in circulation.

(GOVINDAN S.TAMPI)
MEMBER(A)

Govindan Tampi
(V.RAJAGOPALA REDDY)
VICE CHAIRMAN

Dated: this the 19th day of March, 2001

dsn.